NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Se. No. 7

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 38 /(MAH)/2017 CORAM: Present: SHRI B.S.V. PRAKASH KUMAR MEMBER (J) SHRI V. NALLASENAPATHY MEMBER (T) ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.Q4.2017 NAME OF THE PARTIES: M/s. J.P. Infla Constentions Not bled SECTION OF THE COMPANIES ACT: 230-232 OF THE Companies Act 1956/2013/I & BP Code 2016. S. No. DESIGNATION NAME

1 Azit Singh Tawar Acholates far Applilant

Common Order

- 6. <u>CSA 36/230-232/NCLT/MB//MAH/2017</u> <u>CSA 37/230-232/NCLT/MB//MAH/2017</u>
- CSA 38/230-232/NCLT/MB//MAH/2017
 CSA 39/230-232/NCLT/MB//MAH/2017
- 8. <u>CSA 41/230-232/NCLT/MB//MAH/2017</u> CSA 42/230-232/NCLT/MB//MAH/2017

On withdrawal Memo given by the Applicant Companies, CSA 36 & 37, CSA 38 & 39, CSA 41 & 42 of 2017 are hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)